
(2022) 09 OHC CK 0073

In the Orissa High Court

Case No : Writ Petition (C) Nos. 17168, 11862, 16430, 17169 Of 2015

Samarendra Narendra

APPELLANT

Vs

State Of Orissa And Others

RESPONDENT

Date of Decision : 12-09-2022

Acts Referred:

Citation : (2022) 09 OHC CK 0073

Hon'ble Judges : Jaswant Singh, J;M.S. Raman, J

Bench : Division Bench

Advocate : Arun Kumar Patra, L. Samantaray, Biraja Prasanna Das

Final Decision : Dismissed

Judgement

These matters are taken up through virtual/physical mode.

1. The petitioners in all the above four Writ Petitions were licensees of their Beer Parlours for retail sale of Beer at different places of the State, as described in the Writ Petitions. They have laid challenge to Clause 4.2.2 of the Excise Policy for the Excise Year 2015-16, whereby it was directed that all Beer Parlours were to convert to IMFL 'ON' Shop (Hotel/Restaurants) with effect from 01.04.2015 or close their operations.

2. At the time of hearing, learned counsel for the parties are agreed that the present Writ Petitions have become infructuous in view of the aforesaid offending Clause of the Excise Policy having already been struck down in a bunch of Writ Petitions with the lead case of W.P.(C) No.13328 of 2015 (Sanghamitra Dash Vs. State of Orissa), decided on 24th December, 2015.

3. In view of the above, the Writ Petitions are dismissed as infructuous.

Registry is directed to attach the photocopy of this order in all the connected cases.

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